

July 10, 2025

To,
Securities and Exchange Board of India,
Corporate Finance Department,
Division of Corporate Restructuring,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai-400 051.

Kind Attn.: Mr. Pranjal Bansal

Dear Sir,

Sub: Submission of 'Post-Offer Advertisement'

Ref: Open Offer to the shareholders of Nazara Technologies Limited ('Target Company')

With reference to the captioned Open Offer we have carried out the Post-Offer Advertisement, in terms of regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto. The Post Offer Advertisement dated July 09, 2024 has been published on July 10, 2024 in following newspapers where the Detailed Public Statement (DPS) was published.

Newspaper	Language	Edition (s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Mumbai Lakshdeep	Marathi	Marathi Edition

We are enclosing herewith a copy of the newspaper clipping of the Post Offer Advertisement published in Financial Express (English).

Kindly take the above information on your record and disseminate the Post Offer Advertisement on the website.

Thanking you,
Yours truly,
For Choice Capital Advisors Private Limited
(SEBI Regn. No. INM000011872)

Nimisha Joshi
Vice President
Encl: As Above

NAZARA TECHNOLOGIES LIMITED

Corporate Identification Number: L72900MH1999PLC122970

Registered Office: 51-54, Maker Chamber 3 Nariman Point, Mumbai – 400 021, Maharashtra, India.

Contact Number: +91 22 4033 0800/ 2281 0303; Email Address: info@nazara.com; Website: www.nazara.com

POST OFFER ADVERTISEMENT

OPEN OFFER FOR ACQUISITION OF UP TO 2,40,82,567 (TWO CRORE FORTY LAKH EIGHTY TWO THOUSAND FIVE HUNDRED AND SIXTY SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹4/- (RUPEES FOUR ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY SIX PERCENT) OF THE TOTAL VOTING SHARE CAPITAL OF THE TARGET COMPANY ON A FULLY DILUTED BASIS, AS OF THE TENTH WORKING DAY FROM THE CLOSURE OF THE TENDERING PERIOD OF THE OPEN OFFER, FOR CASH AT A PRICE OF ₹990/- (RUPEES NINE HUNDRED NINETY ONLY) PER EQUITY SHARE ("OFFER PRICE") BY AXANA ESTATES LLP ("ACQUIRER 1"), PLUTUS WEALTH MANAGEMENT LLP ("ACQUIRER 2") AND JUNOMONETA FINSOL PRIVATE LIMITED ("PAC") ("OPEN OFFER" OR "OFFER").

This post- offer advertisement ("Post Offer Advertisement") is being issued by Choice Capital Advisors Private Limited, Manager to the Offer on behalf of Acquirers and PAC pursuant to and in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in connection with the Open Offer to acquire up to 2,40,82,567 (Two Crore Forty Lakh Eighty Two Thousand Five Hundred and Sixty Seven) fully paid-up equity shares of face value of ₹4/- (Rupees Four only) each ("Equity Shares"), representing 26.00% (Twenty Six percent) of the total voting share capital of the target company on a fully diluted basis, as of the tenth working day from the closure of the tendering period of the open offer, for cash at a price of ₹990/- (Rupees Nine Hundred Ninety only) per equity share ("Offer Price").

The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in Financial Express (English National Daily) all editions, Jansatta (Hindi National Daily) all editions and Mumbai Lakshadeep (Marathi Daily), Mumbai Edition on Sunday, January 26, 2025 and Monday, January 27, 2025. The Letter of Offer dated Tuesday, June 10, 2025, along with Form of Acceptance ("LOF") and the Pre-Offer Advertisement cum Corrigendum cum Addendum is to be read in conjunction with the DPS, Corrigendum published on April 05, 2025, Corrigendum published on June 10, 2025.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the meaning as assigned to such terms in the LOF, unless otherwise defined.

1.	Name of the Target Company:	Nazara Technologies Limited	
2.	Name of Acquirers and PAC:		
	Name of the Acquirer 1	Axana Estates LLP	
	Name of the Acquirer 2	Plutus Wealth Management LLP	
	Name of the PAC	Junomoneta Finsol Private Limited	
3.	Name of the Manager to the Offer	Choice Capital Advisors Private Limited	
4.	Name of the Registrar to the Offer	MUFG Intime India Private Limited	
5.	Offer Period:		
	a. Date of Opening of the Offer	Thursday, June 19, 2025	
	b. Date of Closure of the Offer	Wednesday, July 02, 2025	
6.	Date of payment of consideration	July 07, 2025	

7. Details of Acquisition:

Sr. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	₹990.00	₹990.00
7.2	Aggregate number of shares tendered	2,40,82,567 ⁽¹⁾	1,889 ⁽²⁾
7.3	Aggregate number of shares accepted	2,40,82,567 ⁽¹⁾	1,889 ⁽²⁾
7.4	Size of Offer (Number of shares multiplied by Offer Price per share)	₹23,84,17,41,330/-	₹18,70,110/-
7.5	Shareholding of the Acquirers, PAC and deemed PAC before Public Announcement • Number • % of Fully Diluted Equity Share Capital	2,01,43,765 21.75%	2,01,43,765 21.75%
7.6	Shares acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	2,40,82,567 26.00%	1,889 0.00%
7.7	Shares Acquired after Detailed Public Announcement • Number • % of Fully Diluted Equity Share Capital	50,00,000 ⁽³⁾ 5.40%	50,00,000 ⁽³⁾ 5.40%
7.8	Post Offer Shareholding of Acquirers, PAC and Deemed PAC • Number • % of Fully Diluted Equity Share Capital	4,92,26,332 ⁽¹⁾ 53.15%	2,51,45,654 ⁽⁴⁾ 27.15%
7.9	Pre and Post Offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre 597,78,945 64.54% ⁽⁵⁾ Post 3,56,96,378 38.54%	Pre 597,78,945 64.54% Post 5,97,77,056 64.54%

Notes:

- (1) Assuming full acceptance under the open offer.
- (2) All 1,889 Equity Shares tendered in the Offer were in dematerialised form and all 1889 shares were validly tendered and accepted.
- (3) In accordance with the provisions of Chapter V of the SEBI (ICDR) Regulations, and applicable provisions of the Companies Act, 2013 and rules made thereunder, and upon receipt of the application money from Axana Estates LLP, the Board of Directors of Target Company by way of a resolution passed through circulation on June 16, 2025, has approved the allotment of 50,00,000 (Fifty Lakh) fully paid-up Equity Shares of face value ₹4/- (Rupees Four only) each, at a price of ₹990/- (including premium of ₹986/-) per Equity Share, on preferential basis by way of private placement to Axana Estates LLP for an aggregate consideration of ₹4,95,00,00,000/- (Rupees Four Hundred and Ninety-Five Crores only). In terms of regulation 22(2A) of SEBI (SAST) Regulations the Equity Shares allotted under the said Preferential Issue will not have any voting rights until the completion of this Offer and would be held under a separate share escrow account (i.e. demat escrow) as required under the SEBI (SAST) Regulations. On completion of this Offer, the Equity Shares allotted under the Preferential Issue would be transferred from this share escrow account to the Acquirer 1's demat account.
- (4) Includes 50,00,000 (Fifty Lakh) equity shares allotted to Acquirer 1 under preferential allotment mentioned in note no. 3 above.
- (5) Based on shareholding on the date of PA and DPS and includes proposed preferential issue of Up to 50,00,000 (Fifty Lakh) equity shares to Acquirer 1.
8. The Acquirers and PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited (BSE), National Stock Exchange of India Limited (NSE) and at the registered office of the Target Company.

Issued on behalf of the Acquirers and PAC by the Manager to the Open Offer

Choice

The Joy of Earning

CHOICE CAPITAL ADVISORS PRIVATE LIMITED

Sunil Patodia Tower, Plot No. 156-158, J. B. Nagar, Andheri (East), Mumbai 400 099, Maharashtra, India.

Contact Number: +91 22 6707 9999 / 7919

E-mail Address: Nazara.openoffer@choiceindia.com

Investor grievance Email Address: investorgrievances_advisors@choiceindia.com

Website: www.choiceindia.com/merchant-investment-banking

Contact Person: Ms. Nimisha Joshi

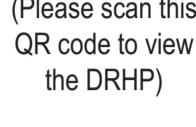
SEBI Registration No. INM000011872

Place: Mumbai

Date: July 09, 2025

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON THE MAIN BOARD PLATFORM OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the DRHP)

HERO FINCORP LIMITED

Our Company was incorporated as 'Hero Honda Finlease Limited' at New Delhi under the Companies Act, 1956 pursuant to a certificate of incorporation dated December 16, 1991 issued by the Additional Registrar of Companies, Delhi and Haryana and commenced operations pursuant to a certificate for commencement of business dated January 13, 1992. Subsequently, the name of our Company was changed to 'Hero FinCorp Limited', and a fresh certificate of incorporation dated July 26, 2011 was issued to our Company by the Registrar of Companies, National Capital Territory of Delhi and Haryana. The RBI had granted a certificate of registration dated April 9, 1996, under the former name 'Hero Honda Finlease Limited' to carry on the business of a non-banking financial institution without accepting public deposits. A fresh certificate of registration dated September 1, 2011, was granted by the RBI, pursuant to change of name of our Company from 'Hero Honda Finlease Limited' to 'Hero FinCorp Limited'. For further details, see 'History and Certain Corporate Matters – Brief History of our Company' beginning on page 295 of the Draft Red Herring Prospectus dated July 31, 2024 ('DRHP').

Registered Office: 34, Community Centre, Basant Lok Vasant Vihar, New Delhi 110 057, Delhi, India; Corporate Office: 9, Community Centre, Basant Lok Vasant Vihar, New Delhi 110 057, Delhi, India
Tel: +91 011 4946 7150; Website: www.herofincorp.com; Contact Person: Shivendra Kumar Suman, Company Secretary and Compliance Officer
E-mail: investors@herofincorp.com; Corporate Identity Number: U74899DL1991PLC046774

OUR PROMOTERS: HERO MOTOCORP LIMITED, BAHADUR CHAND INVESTMENTS PRIVATE LIMITED, HERO INVESTCORP PRIVATE LIMITED, BRIMOHAN LAL OM PARKASH (PARTNERSHIP FIRM), DR. PAWAN MUNJAL, RENU MUNJAL, SUMAN KANT MUNJAL, RENUKA MUNJAL AND ABHIMANYU MUNJAL

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF HERO FINCORP LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) ("OFFER PRICE") AGGRGATING UP TO ₹ 36,681.34 MILLION COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGRGATING UP TO ₹ 21,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGRGATING UP TO ₹ 15,681.34 MILLION ("OFFER FOR SALE"), AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER", COMPRISING UP TO [•] EQUITY SHARES AGGRGATING UP TO ₹ 10,000.00 MILLION BY AHVF II HOLDINGS SINGAPORE II PTE. LTD., UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGRGATING UP TO ₹ 2,500.00 MILLION BY APIS GROWTH II (HIBISCUS) PTE. LTD., UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGRGATING UP TO ₹ 47.72 MILLION BY LINK INVESTMENT TRUST (THROUGH VIKAS SRIVASTAVA), AND UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGRGATING UP TO ₹ 3,133.62 MILLION BY OTTER LIMITED (COLLECTIVELY, THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (CONSTITUTING UP TO [•] OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) AGGRGATING UP TO ₹ [•] MILLION FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION") AND A RESERVATION OF UP TO [•] EQUITY SHARES AGGRGATING UP TO ₹ [•] MILLION (CONSTITUTING UP TO [•] OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL) FOR SUBSCRIPTION BY ELIGIBLE HMCL SHAREHOLDERS ("SHAREHOLDER RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION AND SHAREHOLDER RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [•]% AND [•]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL, RESPECTIVELY.

The Pre-IPO Placement by way of a private placement in one or more tranches was approved through resolution dated February 24, 2025, by our board of directors ("Board") and by our Shareholders through resolution dated June 7, 2025. Further, as a part of the Pre-IPO Placement, investment agreements dated June 5, 2025 ("Investment Agreement") were executed between our Company and RVG Jatropha Plantation Private Limited, Mohan Exports (India) Private Limited, Lashk Vaaman Sehgal, Renu Sehgal Trust, Vivek Chaudhary, Paramount Products Private Limited, Shahi Exports Private Limited, A P Properties Private Limited, Yugal Chit Fund & Trading Co. Private Limited, Tiger Laser Pte. Ltd., Virender Uppal, LC Hercules (Cayman) Ltd and Vattikuti Ventures LLC (collectively, the "Subscribers").

Further to our earlier intimation dated June 13, 2025 in relation to the Pre-IPO Placement, an additional allotment of Equity Shares in relation to the Pre-IPO Placement to the Subscribers was made pursuant to the resolution of Committee of Directors dated July 8, 2025 in accordance with the terms and conditions as specified in the Investment Agreement. The details of the allotment have been provided below:

S. No.	Name of the Allottee	Date of Allotment	No. of Equity Shares Allotted	Issue Price (in ₹)	Face value per Equity Share (in ₹)	Premium per Equity Share (in ₹)	Amount (in ₹)
1	Vattikuti Ventures LLC	July 8, 2025	357,142	1,400	10	1,390	499,998,800
	Total		357,142	1,400	10	1,390	499,998,800

We hereby confirm that, Vattikuti Ventures LLC is not in any manner, connected with our Company, Subsidiary, Promoters, Promoter Group, Directors, Key Managerial Personnel, Group Companies and the directors or key managerial personnel of the Subsidiary or the Group Company.

We hereby confirm that the amount proposed to be raised through Fresh Issue shall be reduced by ₹ 500.00 million pursuant to the Pre-IPO placement and accordingly the revised Fresh Issue size shall be up to ₹ 17,900.01 million, subject to the Offer complying with Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957. We further undertake to update the disclosure in the RHP and Prospectus to include details of the Pre-IPO Placement undertaken, along with a summary of the Investment Agreement.

Further, our Company has appropriately intimated the aforementioned allottees, prior to allotment pursuant to the Pre-IPO Placement, that there is no guarantee that our Company will proceed with the Issue, or the Issue will be successful and subsequently, result into listing of the Equity Shares on the Stock Exchanges.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXISCAPITAL	BofA SECURITIES	HSBC BANK	HSBC
JM Financial Limited 7th Floor, Cnnera, Appasaheb Maratha Marg, Prabhadevi, Mumbai 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: herofincorp.ipo@jmfl.com Website: www.jmfl.com Investor Grievance ID: grievance. lbd@jmfl.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1st Floor, Axis House, P.B. Marg, Worli, Mumbai 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: herofincorp.ipo@axiscap.in Website: www.axiscapital.co.in Investor Grievance ID: complaints@axiscap.in Contact person: Jigar Jain SEBI Registration No.: INM000012093	BofA Securities India Limited 1st Floor, "A" Wing, One BKC "G" Block Bandra Kurla Complex Bandra (East), Mumbai 400 051 Maharashtra, India Tel: +91 22 6632 8000 E-mail: herofincorp.ipo@bofa.com Website: https://business.bofa.com/boras-india Investor Grievance ID: dg.india_mer-chantbanking@bofa.com Contact Person: Sahil H. Jain SEBI Registration No.: INM000011252	HDFC Bank Limited Investment Banking Group, Unit No. 701, 702 and 702-A, 7th Floor, Tower 2 and 3, One International Centre, Senapati Bapat Marg, Prabhadevi, Mumbai 400013, Maharashtra, India Tel: +91 22 3395 8233 E-mail: herofincorp.ipo@hdfcbank.com Investor Grievance ID: investor.redressal@hdfcbank.com Website: www.hdfcbank.com Contact Person: Gaurav Khandelwal / Souradeep Ghosh SEBI Registration No.: INM000010353	HSBC Securities and Capital Markets (India) Private Limited 52/60, Mahatma Gandhi Road, Fort, Mumbai 400 001, Maharashtra, India Tel: +91 22 6684 1289 E-mail: herofincorp.ipo@hsbc.co.in Investor Grievance ID: investor.grievance@hsbc.co.in Website: www.business.hsbc.co.in Contact Person: Harsh Thakkar / Harshayil SEBI Registration No.: INM000010353

BOOK RUNNING LEAD MANAGERS

ICICI Securities	Jefferies	SBI CAPS	MUFG	REGISTRAR TO THE OFFER
ICICI Securities Limited ICICI Venture House, Appasaheb Maratha Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: herofincorp.ipo@icicisecurities.com Investor Grievance E-mail: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Sumit Singh/ Nikita Chirania SEBI Registration No.: INM000011179	Jefferies India Private Limited Level 16, Express Towers, Nariman Point Mumbai 400 021, Maharashtra, India Tel: +91 22 4356 6000 E-mail: herofincorp.ipo@jefferies.com Investor Grievance ID: jipl.grievance@jefferies.com Website: www.jeffries.com Contact person: Suhan Bhereja SEBI Registration No.: INM000011443	SBI Capital Markets Limited 1501, 15th floor, A & B Wing, Parinee Crescendo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India Tel: +91 22 4006 9807 E-mail: herofincorp.ipo@sbcaps.com Investor Grievance E-mail: investor.relations@sbcaps.com Website: www.sbcaps.com Contact Person: Kristina Dias/ Manas Jain SEBI Registration No.: INM000003531	MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C 101, 1st Floor, 247 Park, L.B.S Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 22 4918 6000 Email: herofincorp.ipo@linkintime.co.in Website: www.in.mpms.mufg.com Investor Grievance ID: herofincorp.ipo@linkintime.co.in Contact person: Shanti Gopal Krishnan SEBI registration number: INR000004058	

All capitalized terms used herein and not specifically shall have the same meaning as ascribed to such terms in the DRHP.

For HERO FINCORP LIMITED

On behalf of the Board of Directors

Sd/-

Shivendra Kumar Suman

Company Secretary and Compliance Officer

Place: New Delhi
Date: July 9, 2025

HERO FINCORP LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated July 31, 2024 with the SEBI. The DRHP is available on the website of the Company at www.herofincorp.com, SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, BofA Securities India Limited, HDFC Bank Limited, HSBC Securities and Capital Markets (India) Private Limited, ICICI Securities Limited, Jefferies India Private Limited and SBI Capital Markets Limited at www.jmfl.com, www.axiscapital.co.in, www.hdfcbank.com, www.business.hsbc.co.in, www.icicisecurities.com, www.jeffries.com, www.sbcaps.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision. Specific attention of the investors is invited to "Risk Factors" beginning on page 31 of the DRHP.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold (i) in the United States solely to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act and (ii) outside the United in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

Adfactors

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18 (12) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

NAZARA TECHNOLOGIES LIMITED

Corporate Identification Number: L72900MH1999PLC122970

Registered Office: 51-54, Maker Chamber 3 Nariman Point, Mumbai – 400 021, Maharashtra, India.

Contact Number: +91 22 4033 0800/ 2281 0303. Email Address: info@nazara.com; Website: www.nazara.com

POST OFFER ADVERTISEMENT

OPEN OFFER FOR ACQUISITION OF UP TO 2,40,82,567 (TWO CRORE FORTY LAKH EIGHTY TWO THOUSAND FIVE HUNDRED AND SIXTY SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹4/- (RUPEES FOUR ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY SIX PERCENT) OF THE TOTAL VOTING SHARE CAPITAL OF THE TARGET COMPANY ON A FULLY DILUTED BASIS, AS OF THE TENTH WORKING DAY FROM THE CLOSURE OF THE TENDERING PERIOD OF THE OPEN OFFER, FOR CASH AT A PRICE OF ₹990/- (RUPEES NINE HUNDRED NINETY ONLY) PER EQUITY SHARE ("OFFER PRICE") BY AXANA ESTATES LLP ("ACQUIRER 1"), PLUTUS WEALTH MANAGEMENT LLP ("ACQUIRER 2") AND JUNMONETA FINLS PRIVATE LIMITED ("PAC") ("OPEN OFFER" OR "OFFER").

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1. Name of the Target Company:	Naz	